

[English]

Wage Revision

1800. SHRI P.R. DASMUNSI : Will the Minister of LABOUR be pleased to state :

(a) whether major Central Trade unions representing various industries have requested the Government to increase the Dearness Allowance and wages of the workers in these industries keeping in view the price index as on March 31, 1995;

(b) if so, the details thereof; and

(c) the action taken by the Government in this regard, so far?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) Ministry of Labour, Government of India has not received any request from the Central Trade Unions to increase the Dearness Allowance and wages of the workers in industries in the organised sector.

(b) and (c). Does not arise

Gulf Countries request to Increase their Presence

1801. SHRI K. PRADHANI : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether airlines of some Gulf Countries have requested the Government to increase their presence in India

(b) if so, the details of such airlines;

(c) the reaction of the Government thereto; and

(d) the estimated profit/loss of revenue to Government due to the increase in flights of Gulf Airlines?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). Yes Sir, Oman and Qatar have requested for additional points of call in India for their designated airlines.

(c) Bilateral discussions between India and other states is an ongoing process and agreements are made on the basis of reciprocal benefits

(d) Since traffic rights are exchanged on reciprocal basis, the increase in flights do not adversely affect the interests of either side

[Translation]

Foreign Tourists

1802. SHRI AMAR PAL SINGH :
SHRI PANKAJ CHOWDHARY :
SHRI N.S.V. CHITTHAN
SHRI SANTOSH KUMAR GANGWAR

Will the Minister of TOURISM be pleased to state

(a) the State which has earned the maximum

revenue due to the arrival of foreign tourists during 1995-96;

(b) whether the Union Government are satisfied with the number of foreign tourists visiting India;

(c) if not, the measures being taken to bring about adequate increase in their number;

(d) the steps being taken to improve tourism through media across the globe; and

(e) the steps taken by the Union Government to provide better facilities to the tourists in areas of historical importance?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF TOURISM (SHRI SRIKANTA JENA):

(a) According to the information available from the State/ Union Territory Governments, for the year 1994, the maximum number of foreign tourists visited Delhi. Information for the year 1995-96 is not available from all the States. The estimates of Foreign exchange earnings are not maintained State-wise.

(b) There has been an increase of 14.8% in foreign tourist arrivals during 1995-96. However, overall arrivals is not commensurate with the potential that exists due to infrastructural constraints.

(c) to (e). Steps being taken for increasing the foreign tourist traffic include improvement of infrastructural facilities for tourism, development of tourist attraction and strengthening of publicity and promotional efforts and encouraging private investment. It also includes creation of better facilities in the areas of historical importance.

[English]

Film Censor/Advisory Committees for DD/AIR

1803. SHRI SANDIPAN THORAT : Will the Minister of INFORMATION AND BROADCASTING be pleased to state

(a) whether the Government propose to reconstitute Central Film Censor/Regional Film Censor Committees and Advisory Committees for Doordarshan/AIR stations, to ensure participation of public for effective performance of media.

(b) if so, the details thereof, committee/station-wise, and

(c) details of the new projects/schemes proposed to be undertaken during the current year and allocation of funds made therefor, State-wise?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) and (b). The Central Board of Film Certification has already been reconstituted with effect from 7.3.1996 for a period of three years. All Advisory Panels under the Board have been reconstituted in

1995 and 1996 except the Advisory Panels at Calcutta and Guwahati for which action is being taken.

Programme Advisory Committees attached to AIR Stations except AIR Madurai and Radio Kashmir, and Doordarshan Kendras have been constituted for a period of two years. They are reconstituted after the expiry of their terms.

(c) The list of state-wise new AIR and Doordarshan Projects alongwith allocation during the current year is enclosed as statement.

STATEMENT

State	All India Radio		Doordarshan	
	Number of schemes	Capital cost (Rs in lakhs)	Number of schemes	Total Approved outlay (1996-97) (Rs in crores)
Andhra Pradesh	1	10 00	2	340 38
Arunachal Pradesh	4	40 00		
Assam	1	25 00		
Bihar	1	32 50		
Goa	-			
Gujarat	2	20 00		
Haryana	-			
Himachal Pradesh	1	10 00		
Jammu & Kashmir	-			
Karnataka	1	138 55	2	
Kerala	1	10 00		
Madhya Pradesh	3	30 00		
Maharashtra	2	40 00	2	
Manipur	3	55 00		
Meghalaya	2	50 00		
Mizoram	2	30 00		
Nagaland	3	35 00		
Orissa	3	436 05	3	
Punjab			1	
Rajasthan	1		1	
Sikkim				
Tamil Nadu	1	36 20		
Tripura	3	45 00		
Uttar Pradesh	1		1	
West Bengal	3	42 00	1	
Delhi	3	128 50		
Lakshadweep & Minicoy Island (U T)	3	55 00		

(*) Statewise expenditure figures are not maintained

[Translation]

Interest on Outstanding Dues

1804. SHRI RAMASHRAYA PRASAD SINGH :
SHRIMATI SHEELA GAUTAM :

Will the Minister of FOOD be pleased to state :

(a) whether interest is paid to the sugarcane growers on their outstanding amounts; and

(b) if so, the rate thereof and the amount paid as interest to the sugarcane growers during the last two years. State-wise?

THE MINISTER OF FOOD AND MINISTER OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI DEVENDRA PRASAD YADAV) :

(a) and (b) Under the Sugarcane (Control) Order, 1966 (amended in 1983) if the sugarcane purchased is not paid for within 14 days of delivery of sugarcane at the rate agreed to between the purchaser and the sugarcane grower/sugarcane growers' cooperative society or that fixed as Statutory Minimum Price, an interest becomes payable. The interest element is attracted only when an agreed price/Statutory Minimum Price is not paid within 14 days of delivery of sugarcane unless there is a written agreement to the contrary. Some States also have similar statutory provisions of their own. Ensuring timely payment of cane price by the sugar factories is primarily the responsibility of the State Governments who have got the necessary powers and field organisations to enforce such payments. Information regarding Statewise amount of interest paid to sugarcane growers is not available.

Beedi Workers

1805. SHRI BHANU PRATAP SINGH VARMA : Will the Minister of LABOUR be pleased to state

(a) the places in Bundelkhand Division of Uttar Pradesh where beedi production work is undertaken alongwith the number of workers engaged therein place-wise

(b) the remuneration fixed by the administration for the production of one thousand beedi in the said area

(c) whether the Government are of the view that the price paid to beedi workers are adequate and justified, and

(d) if not, the steps taken/proposed to be taken by the Government in this regard and to improve the conditions of beedi workers and save them from all types of exploitation?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) The estimated number of beedi